

the expenditure incurred on Family Planning Programme from December, 1966 upto the end of May, 1967?

**The Minister of Health and Family Planning (Dr. S. Chandrasekhar):** Information is being collected and will be laid on the Table of the Sabha, as soon as possible.

#### **Foreign Exchange Violation Cases**

**3365. Shri Dhuleshwar Meena:  
Shri Ramachandra Ulaka:  
Shri K. Pradhani:  
Shri Heerji Bhai:**

Will the Minister of Finance be pleased to state:

(a) the number of foreign exchange violations cases apprehended till the 31st May, 1967 during this year; and

(b) the steps taken by Government to punish the offenders?

**The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai):** (a) The number of cases of suspected violation of the Foreign Exchange Regulation Act, 1947 registered by the Enforcement Directorate during the period 1-1-67 to 31-5-67 are 796.

(b) Out of these 796 cases, 59 cases have been closed after preliminary enquiries, as no offence under the Foreign Exchange Regulation Act, 1947 was disclosed. In 15 cases, adjudication proceedings have been completed. The remaining cases are at various stages of investigation/adjudication.

#### **Relief to Goldsmiths of Orissa**

**3366. Shri K. Pradhani:  
Shri Ramachandra Ulaka:  
Shri Dhuleshwar Meena:  
Shri Heerji Bhai:**

Will the Minister of Finance be pleased to state:

(a) the amount sanctioned by the Central Government to give relief to the goldsmiths of Orissa upto the 31st May, 1967, year-wise; and

(b) the number of goldsmiths in Orissa who have been given the relief so far?

**The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai):** (a) and (b). A statement giving the information is placed on the Table of the House [Placed in Library. See No. LT-757/67.]

**Harijan Sewak Sangh, Delhi and  
Bhartiya Depressed Classes League  
New Delhi**

**3367. Shri Suraj Bhan:** Will the Minister of Social Welfare be pleased to state:

(a) the total amount of grants paid to the Harijan Sewak Sangh, Delhi and the Bhartiya Depressed Classes League, New Delhi separately since the 26th January, 1950;

(b) the basis on which these two organisations were selected for payment of grants;

(c) whether some other scheduled caste organisations ever approached the Central Government for such concession and if so, on what basis their requests were turned down; and

(d) the outstanding achievements of the said two organisations since the 26th January, 1950?

**The Minister of State in the Department of Social Welfare (Shrimati Phulrenu Guha):** (a) (1) Harijan Sewak Sangh Delhi—Rs. 51,37,170.

(2) Bhartiya Depressed Classes League, New Delhi—Rs. 20,12,964.

(b) These two organisations were of all India character and had good record of work for the welfare of Scheduled Castes.

(c) Yes. The requests of some of the organisations for grants were turned down as these were either not of all-India character or did not have good record of work. Some of the requests were turned down due to paucity of funds.

(d) The two organisations mentioned above have been working for the removal of untouchability which had its impact in eradicating the social evil of untouchability.

**Kerosene Producing Section of Noonmati Refinery Plant at Gauhati**

**3368. Shri B. N. Shastri:** Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that Kerosene Producing Section of the Noonmati Refinery Plant at Gauhati often goes out of order;

(b) if so, whether it is also a fact that this section remains idle for want of spare parts or technical know-how or both;

(c) whether it is one of the reasons for scarcity of Kerosene Oil in Assam and West Bengal; and

(d) if so, the action taken in the matter?

**The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghu Ramaiah):** (a) and (b). No, Sir.

(c) and (d). Do not arise. In fact, there has been no scarcity of kerosene, as alleged.

12.05 hrs.

**CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE**

**DEMOLITION OF SHANTIES IN JAMUNA BAZAR DELHI**

**Mr. Speaker:** We take up call attention notice. Shri Yadav—not here. Shri Bibhuti Mishra.

**Shri S. S. Kothari (Mandsaur):** On the call attention notice on Hydrogen bomb yesterday, the Deputy-Speaker....

**Mr. Speaker:** No, no. You cannot raise it here now.

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**Shri Hem Barua (Mangaldai):** Has he conveyed our feelings to you?

**Mr. Speaker:** Not now. You give a separate notice on anything; I will consider it. Now, Shri Bibhuti Mishra.

**श्री विभूति मिश्र :** (मोतिहारी) :

अध्यक्ष महोदय, मैं अविलम्बनीय लोक महत्व के निम्नलिखित विषय की शीघ्र निर्माण आवाग तथा संभरण मंत्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वह इस बारे में एक वक्तव्य दें:

“जमना बाजार, दिल्ली में, झुग्गी-झोंपाड़ियों के गिराये जाने और उम मिलमिले में गिरफ्तारियां किये जाने के समाचार।”

**The Minister of Works, Housing and Supply (Shri Jaganath Rao):** On the 12th June, 1967, a programme for the clearance of the unauthorised squatters from the Jamuna Bazar area was drawn up and approved by the Lt. Governor and the operation was carried out on the 17th, 18th and 19th June. This operation was in continuance of similar clearance operations undertaken in the last 5 or 6 years and related to clearance of public lands required for developmental purposes in accordance with the provision of the Master Plan of Delhi.

The areas between the Ring Road and the old city wall near the Nigambodh Cremation ground are required for widening the Ring Road, construction of cycle tracks and footpaths and for providing parking sites near the Nigambodh cremation ground. Due to the shifting of the inter-state Bus Terminus from the Delhi Railway Station to the Ring Road, the traffic on the Ring Road has increased considerably and it has become a matter of urgency to widen it and to provide cycle tracks and footpaths to avoid traffic hazards. Similarly, provision of parking sites near the Nigambodh cremation ground is very necessary to meet the requirements of a large number of persons who visit it for cremation of dead bodies.